

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAC ADVERTISING INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NAC Advertising India Private Limited
2.	Date of incorporation of corporate debtor	December 12, 1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U74300MH1983PTC031546
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: 101, A Wing, Rizvi Mahal Waterfield Road, Bandra (west), Mumbai, Maharashtra - 400050.
6.	Insolvency commencement date in respect of corporate debtor	Order dated August 05, 2025 received on August 06, 2025
7.	Estimated date of closure of insolvency resolution process	February 1, 2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Brijendra Kumar Mishra IBBI/IPA-002/IP-N00109/2017-2018/10257
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat No. 202, 2nd Floor, Bhoj Bhavan, Plot No - 18-D, Chembur, Mumbai - 400071 Email: mishrabk1959@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400013 Email: Nacadvertising.cirp@gmail.com
11.	Last date for submission of claims	August 19, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14.	(a) Relevant Forms (b) Details of Authorized representatives are available at:	(a) Web link : https://ibbi.gov.in/home/downloads (b) Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of NAC Advertising India Private Limited on August 05, 2025 (Order received on August 06, 2025).

The creditors of NAC Advertising India Private Limited, are hereby called upon to submit their claims with proof on or before August 19, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Brijendra Kumar Mishra
IBBI/IPA-002/IP-N00109/2017-2018/10257

Date: August 07, 2025

Place: Mumbai